

TAMIL NADU STATE LEGAL SERVICES AUTHORITY
NORTH FORT ROAD, HIGH COURT CAMPUS, CHENNAI – 600104.

Patron – in – Chief:
THE HON'BLE THE CHIEF JUSTICE,
HIGH COURT, MADRAS.
Executive Chairman:
HON'BLE DR. JUSTICE VINEET KOTHARI
JUDGE, HIGH COURT, MADRAS



MEMBER SECRETARY:
THIRU K. RAJASEKAR B.Com.,B. L.,
DISTRICT JUDGE.
DEPUTY SECRETARY:
TMT.T.JAYASHREE B.A., M.L.,
SENIOR CIVIL JUDGE.
Ph. : 25342834
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E-mail: tnslsa@gmail.com

TNSLSA. No. ²⁷⁵⁹/S3/2020

Date: 17.8.2020

To,
The Chairman,
(All) District Legal Services Authority,

Sir/Madam,

Sub.: Extension of time-limit prescribed under section 12 A of the Commercial Court Act, 2015 - Regarding.

Ref.: E-mail Letter received from the NALSA in No. L/03/2020/NALSA dated 14.8.2020.

I am to enclose herewith the letter recieved from NALSA in the above reference cited, inwhich the Member Secretary, NALSA has stated that the Hon'ble Supreme Court of India vide order dated 10.07.2020 has directed that **“the said time shall stand extended from the time when the lockdown is lifted plus 45 days thereafter. That is to say that if the above period, i.e. the period of lockdown plus 45 days has expired, no further period shall be liable to be excluded”**.

In this regard, the DLSAs are requested to take necessary steps regarding the extension of time-limit prescribed for PIMS under Section 12A of the Commercial Courts Act, 2015 and also the same may be displayed on the District Court website for public awareness.

Yours faithfully,

Encl.: As above.


Member Secretary

D/2240/20.

Extension of time-limit prescribed under Section 12A of the Commercial Courts Act, 2015 – reg.

1 message

NALSA <nalsa-dla@nic.in>

Fri, Aug 14, 2020 at 11:34 AM

To: apslsauthority@yahoo.com, apslsa2013@rediffmail.com, aslsa@gmail.com, assamslsa@gmail.com, bslsa_87@yahoo.in, Member Secretary CGSLSA <cgslsa.cg@nic.in>, "Registrar, High Court of Bombay at Goa" <reg-high.goa@nic.in>, "Member Secretary, Goa" <ms-gslsa.goa@nic.in>, "Member Secretary, GSLSA, Ahmedabad" <msguj.lsa@nic.in>, haryana slsa hslsa <hslsa@chd.nic.in>, Haryana SLSA <hslsa.haryana@gmail.com>, HPSLSA Shimla <mslegal-hp@nic.in>, Jammu & Kashmir SLSA <jkslsa1234@gmail.com>, jhalsaranchi@gmail.com, jhalsa_ranchi@yahoo.co.in, karlslsa@gmail.com, KLSLSA Bengaluru <mskar-slsa@hck.gov.in>, kelsakerala@gmail.com, MPSLSA Jabalpur <mpslsajab@nic.in>, MSLSA High Court Bombay <mslsa-bhc@nic.in>, legalservices@maharashtra.gov.in, maslsa.imphal@gmail.com, mslsashillong@gmail.com, mizoramslsa@gmail.com, oslsa1997@gmail.com, Nagaland SLSA <nslsa.nagaland@yahoo.in>, Punjab State Legal Services Authority <ms@pulsar.gov.in>, rslsajp@gmail.com, sikkim_slsa@live.com, tnslsa@dataone.in, tnslsa@gmail.com, tlsa2020@yahoo.com, salsatripura@gmail.com, upslsa upslsa <upslsa@up.nic.in>, highcourt_ua@nic.in, wbstatelegal@gmail.com, legalsect.secretariat@gmail.com, secy.law2016@gmail.com, slsa_utchd@yahoo.com, reg.slsa-dnh@gov.in, damanourt@gmail.com, Kanwal Jeet Arora <dslsa-phc@nic.in>, lakshadweepjusticeforall@gmail.com, msutplsa@gmail.com

F.No.L/03/2020/NALSA

Dated: 14th August, 2020

To

The Member Secretary
All State Legal Services Authorities

Sub: Extension of time-limit prescribed under Section 12A of the Commercial Courts Act, 2015 – reg.

Sir/Madam,

Please find attached herewith a letter addressed to Registrar General of all High Courts received from Shri Anoop Kumar Mendiratta, Secretary, Department of Legal Affairs, Ministry of Law & Justice, Government of India regarding extension of time-limit prescribed under Section 12A of the Commercial Courts Act, 2015.

2. Secretary, Department of Legal Affairs has informed that Hon'ble Supreme Court of India vide order dated 10.07.2020 has extended the above time-period. The Court has directed that *"the said time shall stand extended from the time when the lockdown is lifted plus 45 days thereafter. That is to say that if the above period, i.e. the period of lockdown plus 45 days has expired, no further period shall be liable to be excluded"*.

3. He has requested all Registrar Generals to inform the State Legal Services Authorities under their jurisdiction and District Legal Services Authorities regarding the extension of time-limit prescribed for PIMS under Section 12A of the Commercial Courts Act, 2015



for necessary action and also the same may be displayed on the website for public awareness.

4. In this connection, you are requested to take necessary action regarding the extension of time-limit prescribed for PIMS under Section 12A of the Commercial Courts Act, 2015 and also the same may be displayed on the website for public awareness.

With regards,

Yours sincerely,

(Ashok Kumar Jain)
Member Secretary
National Legal Services Authority



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